

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

(through web-based video conferencing platform)

ITEM No.05
CP (IB) No.41/BB/2020

IN THE MATTER OF:

M/s. Mos Logi Technologies Pvt. Ltd.
Vs.

... Petitioner

M/s. Black Pepper Technologies Pvt. Ltd.

... Respondent

Order under Section 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri RC Venkatesh Rao, PCS
For the Respondent : None

ORDER

1. Heard Shri RC Venkatesh Rao, learned PCS for the Petitioner and none appeared on behalf of the Respondent.
2. Pursuant to failure to adhere to the settlement terms by the Respondent and the Petitioner being granted liberty to revive the instant CP, this Adjudicating Authority *vide* order dated 10.10.2022 restored the CP to the file of this Tribunal and issued notice to the Respondent with a direction to file the reply. However, the same is not filed till date. Hence, Ld. Counsel for the Respondent was granted further two weeks' time to file reply and one week thereafter for filing rejoinder, if any, by the Petitioner, after serving the copy on the other side.
3. List the case on **13.12.2022**.

— sd —

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

— sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)